

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

ITEM No. 104
(IB)-938(PB)/2019

IN THE MATTER OF:

Sunil Maloo

.... Applicant/petitioner

v.

CLC Industries Ltd.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 31.07.2019

Coram:

DR. DEEPTI MUKESH
HON'BLE MEMBER (JUDICIAL)

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner

Mr. Jatin Sehgal, Adv.

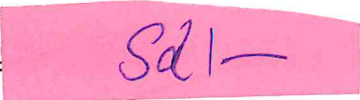
For the Respondent

Ms. Purti Marwaha & Ms. Henna George, Adv.

ORDER

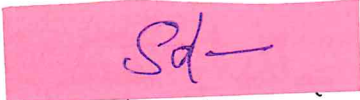
Ld. Counsel for the applicant states that rejoinder is being filed during the course of the day. A copy be served during the course of the day.

List for further consideration on 22.08.2019.

 Sd/-

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)

31.07.2019
Ritu Sharma

 Sd/-

(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)